



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ३४(२)]

शुक्रवार, ऑगस्ट २९, २०२५/भाद्रपद ७, शके १९४७

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असाधारण क्रमांक ७७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Amendment and Validation) Act, (Mah. Act. No. XLIII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIII OF 2025.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 29th August 2025).

An Act further to amend the Maharashtra Village Panchayats Act.

III of 1959. WHEREAS, it is expedient further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Village Panchayats (Amendment and Validation) Act, 2025. Short title.

III of 1959. 2. In section 176 of the Maharashtra Village Panchayats Act (hereinafter referred to as "the principal Act "),— Amendment of section 176 of III of 1959.

(a) in sub-section (5), the brackets, words, letters and figure " (except rules made under clause (xxvi) of sub-section (2)) " shall be deleted and shall be deemed to have been deleted with effect from the 15th August 1975 ;

(b) sub-section (6) shall be deleted and shall be deemed to have been deleted with effect from the 15th August 1975.

Validation
and savings.

3. Notwithstanding anything contained in the principal Act or in any judgment, decree or order of any court, tribunal or authority, where any rule has been made under clause (xxvi) of sub-section (2) of section 176 of the principal Act, without laying of preliminary rules before the State Legislature under sub-section (6) of section 176 of the principal Act, shall be deemed to have been validly made and shall be deemed always to have been valid and effective in accordance with law and no such rules or any notifications or orders made thereunder shall be called in question in any court merely on the ground that the provisions of sub-section (6) of section 176 of the principal Act have not been complied with.